

THE ASSAM GAZETTE

অসাধাৰণ EXTRAORDINARY প্ৰাপ্ত কৰ্তৃত্বৰ দ্বাৰা প্ৰকাশিত PUBLISHED BY THE AUTHORITY

নং 379 দিশপুৰ, বুধবাৰ, 4 ছেপ্টেম্বৰ, 2019, 13 ভাদ, 1941 (শক) No. 379 Dispur, Wednesday, 4th September, 2019, 13th Bhadra, 1941 (S.E.)

GOVERNMENT OF ASSAM

ORDERS BY THE GOVERNOR

LEGISLATIVE DEPARTMENT ::: LEGISLATIVE BRANCH

NOTIFICATION

The 4th September, 2019

No. LGL. 123/2003/Pt./133.— The following Act of the Assam Legislative Assembly which received the assent of the Governor on 26th August, 2019 is hereby published for general information.

ASSAM ACT NO. XIV OF 2019

(Received the assent of the Governor on 26th August, 2019)

THE GUWAHATI MUNICIPAL CORPORATION (AMENDMENT)
ACT, 2019

AN

ACT

further to amend the Guwahati Municipal Corporation Act, 1969.

Preamble

Whereas it is expedient further to amend the Guwahati Municipal Corporation Act, 1969, hereinafter referred to as the principal Act, for laying down certain provisions for disqualifications for councilorship of the Corporation and providing for provisions for non-application of the provisions of the Assam Nagara Raj Act, 2007, in respect of the areas covered under Guwahati Municipal Corporation Act, 1969, in the manner hereinafter appearing,

Assam Act No. I of 1973

Act No. XXVI of 2007

It is hereby enacted in the Seventieth Year of the Republic of India, as follows:-

Short title, extent and commencement

1.

- (1) This Act may be called the Guwahati Municipal Corporation (Amendment) Act, 2019.
- (2) It shall have the like extent as the principal Act.
- (3) It shall come into force at once.

Deletion of section 20A

2. In the principal Act, section 20A shall be deleted.

Amendment of section 47

- 3. In the principal Act, in section 47, in sub-section (1), after clause (k), for the punctuation mark ":" appearing at the end, the punctuation mark ";" shall be substituted and thereafter the following new clauses (l), (m), (n) and (o) shall be inserted, namely:-
 - "(1) if he/she has more than two living children from a single or multiple partners:

Provided that this provision shall not be applicable in respect of those persons, who have more than two children prior to the date of commencement of this Act;

(m) if he/she has not passed Bachelor's degree or equivalent examination from any University recognized by the State or the Central Government, as the case may be:

Provided that in case of candidates belonging to Scheduled Castes, Scheduled Tribes, Other Backward Classes (OBC) and More Other Backward Classes (MOBC), the minimum educational qualification shall be H.S.S.L.C or passed equivalent examination under any Board or Council recognized by the State or the Central Government, as the case may be;

(n) if he/she does not have a functional sanitary toilet in his/her residence premises for the use of the family members;

(o) if he/she had been disqualified previously for corruption or if he/she had been convicted for any act under any provision of Law."

Insertion of new section 445

4. In the principal Act, after section 444, the following new section 445 shall be inserted, namely:-

"445. Notwithstanding anything contained in the Assam Nagara Raj Act, 2007, the provisions of the said Act shall not apply in respect of the areas covered under the Guwahati Municipal Corporation Act, 1969, and the relevant provisions of the Assam Nagara Raj Act, 2007, shall be deemed to have been amended accordingly."

Assam Act No. XXVI of

Assam Act No. I of 1973

S. M. BUZAR BARUAH,

Commissioner & Secretary to the Government of Assam, Legislative Department, Dispur, Guwahati-6